education experts in the meeting of the Central Advisory Board on Education (CABE) held on 31st August, 2009. In addition, a Committee set up by the Government to suggest follow-up action on Sarva Shiksha Abhiyan (SSA) *vis-a-vis* the Right of Children to Free and Compulsory Education Act has held discussions with representatives of the State Governments on various aspects of the Act. The State Governments have endorsed the provisions of the Act and have requested for adequate financial outlays for implementation.

## Foreign Universities Centres

3166. SHRI VIJAYKUMAR RUPANI: MS. SUSHILA TIRIYA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that Government has decided to allow foreign universities to set up campuses in the country;
  - (b) if so, the details thereof and by when;
- (c) whether the foreign universities will have freedom to fix fees and other admission norms; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) A legislative proposal for regulating the entry and operation of foreign educational institutions in India has been approved by the Government for introduction and a notice thereof has been sent to Parliament. Provisions of the Bill can take effect only subject to approval by Parliament.

## Derecognition of deemed universities

3167. SHRIMATI SHOBHANA BHARTIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether 44 deemed universities had been derecognised due to deficiencies in their functioning and have now been issued showcause notices to present their case;
- (b) whether the derecognition move was an indicator of irregularities in the process of awarding deemed university status to such institutions;
- (c) whether, in light of the uncertainty that has followed Government's move, the procedure for granting deemed status is being reviewed; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) No, Sir. The Committee of eminent academic experts constituted by the Government to review the functioning of institutions deemed to be universities and the desirability of their continuance as such found 44 out of 130 such institutions unfit, owing to deficiencies, for continuance as institutions deemed to be universities. The Government has, in principle, accepted the report of the Review Committee. However, the issue

related to implementation of the said report of the Review Committee is currently sub judice in the Hon'ble Supreme Court of India in the matter of Viplav Sharma vs Union of India and Others [WP(Q 142 of 2006].

(c) and (d) The University Grants Commission (UGC), which is responsible for the coordination, determination and maintenance of standards of university education in India, had sent the draft regulations on institutions deemed to be universities, with the twin objectives of regulating the process of declaration of institutions as institutions deemed to be universities and preventing institutions of dubious quality from being so declared, for the Government's approval. The draft regulations have been approved by the Central Government with modifications as suggested by the Task Force constituted by the Government subsequent to the review of the existing institutions deemed to be universities.

## Implementation of SSA in Jharkhand

3168. SHRI S.S. AHLUWALIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the details of funds allocated to Jharkhand for implementation of the Sarva Shiksha Abhiyan (SSA) scheme since its inception, year-wise;
- (b) the salient details of findings of review/monitoring carried out, if any, of the status of implementation of SSA in the State indicating, particularly conditions of basic infrastructure, enrolments and dropout volumes over the years and instances, if any, of diversion/misappropriation of allocated funds, district-wise; and
- (c) the details of status of implementation of Mid-Day-Meal Scheme in the State indicating specific steps taken, if any, in order to plug pilferages and to improve quality of food, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Year-wise details of total outlay, funds released to Jharkhand and expenditure incurred, since instructions of Sarva Shiksha Abhiyan are given below:—

(Rs. in lakh)

Year	Fund released			
	Central Share	State Share	Fund from other sources	Total Expenditure
1	2	3	4	5
2001-02	38.43	<u>82-1</u> 8	0.26	<u>20.00</u> 8
2002-03	3,916.95	2,428.82	20.41	2,231.85
2003-04	11,474.31	3,718.96	167	11,112.73
2004-05	16,572.50	8,038.00	310.29	29,250.32
2005-06	29,328.55	11,792.58	544.4	38,081.90